NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV

26. C.P. (IB)/1148(MB)2021

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.03.2023**

Name of the Parties: Shah Steel Impex Private Limited
Vs
Metcraft Steel Private Limited

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Darshan Ashar, Ld. Counsel for the Petitioner present. Mr. Aniruth Purusothamanan, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor submits that their right to file reply was forfeited. Therefore, they have filed an application recalling the order alongwith copy of reply for taking the same on record. However, the IA is not yet numbered.
3. List this matter on **18.04.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/NP/